

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

203. C.P. (IB)/894(MB)2023

IN THE MATTER OF

First Impression Corporate Services Private Limited

... Petitioner

Vs

SSK INFOTECH PRIVATE LIMITED

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Aakash Sinha (PH)

For the Respondent: Adv. Umang Mehta (PH)

ORDER

Counsel for the Respondent has brought demand draft No. 584603 amounting to Rs. 15,00,000/- dated 15.04.2024 in favour of the Petitioner towards the payment. The original demand draft is handed over to the Counsel for the Petitioner in Court. Both the Counsels pray for a short adjournment so as to enable them to resolve the issue. Adjourned to **25.04.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/